

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Excise Appeal No. 13355 of 2013

(Arising out of OIA-CCEA-SRT-II/SSP-106/2013-14/U/S-35A-3- dated 28/06/2013 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II(Appeal))

Heubach Colour Pvt Ltd

Plot No. 9003-9010, Phase-Vi,
G.I.D.C. Estate,
Ankleshwar, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
Chowk Bazar,
Surat, Gujarat - 395001

.....Respondent

WITH

Excise Appeal No. 13356 of 2013

(Arising out of OIA-CCEA-SRT-II/SSP-106/2013-14/U/S-35A-3- dated 28/06/2013 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-II(Appeal))

Heubach Colour Pvt Ltd

Plot No. 9003-9010, Phase-Vi,
G.I.D.C. Estate,
Ankleshwar, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Surat-ii

New C.Ex Building...Opp. Gandhi Baug,
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AND

Excise Appeal No. 13355 of 2013

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Heubach Colour Pvt Ltd

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VERSUS

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Chowk Bazar,
Surat, Gujarat - 395001

.....Respondent

APPEARANCE:

Shri Margesh Shah, Chartered Accountant for the Appellant

Shri Prakash Kumar Singh, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. C.L. MAHAR**

Final Order No. A/ 10756 - 10758 /2023

DATE OF HEARING: 21.03.2023
DATE OF DECISION: 21.03.2023

RAMESH NAIR

Shri Margesh Shah, Learned Chartered Accountant appearing on behalf of the appellant submits that in these appeals the appellant had opted for SVLDR Scheme, 2019 and the SVLDR- 4 discharge certificates have been issued.

2. Considering the case have been settled under SVLDR Scheme, 2019, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**RAMESH NAIR
MEMBER (JUDICIAL)**

**C.L.MAHAR
MEMBER (TECHNICAL)**

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